for the manufacture of pharmaceuticals and pesticides; and

(b) if so, the decision taken by Government in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH) : (a) and (b) Presumably, the Hon'ble Member is referring to the project of Messrs Alkali and Chemicals Corporation of India Ltd. to be established in Tamil Nadu for the manufacture of drugs and pesticides. The letters of intent have already been issued to the party and these would be converted into regular licences as soon as the requisite conditions stipulated therein are fulfilled.

1197. [*Transferred to the* 13*th, December* 1972].

मध्य प्रदेश उच्च न्यायालय की न्यायपीठों के उत्पादन के लिए सुझाव

1198. श्री वीरेन्द्र कुमार सखलेचा : क्या विधि और न्याय मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान जबलपुर बार एसोसिएशन द्वारा आयोजित एक समारोह में मध्य प्रदेश के मुख्य न्यायाधिपति द्वारा दिये गये इस आशय के भाषण की ओर दिलाया गया है कि मध्य प्रदेश राज्य के लिये केवल भोपाल में एक उच्च न्यायालय होना चाहिए और इन्दौर तथा ग्वालियर में राज्य उच्च न्यायालय के अलग-अलग न्यायपीठों का गठन वांछनीय नहीं है ;

(ख) क्या मध्य प्रदेश के मुख्य न्यायाधिपति ने भारत सरकार के पास इस आशय का कोई प्रस्ताव भेजा है कि राज्य उच्च न्यायालय के अलग-अलग न्यायापीठों का उत्सादन कर दिया जाये ; और

(ग) यदि हां, तो उस पर सरकार की क्या प्रतिक्रिया है ?

†[ABOLITION OF BENCHES OF MADHYA PRADESH HIGH COURT

1198. SHRI V. K. SAKHLECHA : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether Government's attention has been drawn to the speech of the Chief Justice of Madhya Pradesh delivered at a function organised by the Bar Association of Jabalpur to the effect that there should be only one High Court at Bhopal for the State of Madhya Pradesh and the Constitution of separate benches of the State High Court at Indore and Gwalior was not desirable;

(b) whether the Chief Justice of Madhya Pradesh has sent any proposal to the Government of India to the effect that the separate benches of the State High Court be abolished; and

(c) if so, the reaction of Government thereto ?]

विधि और न्याय मंत्री (श्री एच० आर० गोखले) : (क) सरकार प्रैस में छपी रिपोर्ट देख चुकी है ।

(ख) जी हां, प्रस्ताव भूतपूर्व मुख्य न्यायाधिपति (न्यायाधिपति विशम्भर दयाल) से प्राप्त हुआ था ।

(ग) मामले पर राज्य सरकार के परामश से विचार किया जा रहा है ।

†[THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE) : (a) Government has seen a report which appeared in the Press.

(b) Yes Sir. The proposal was received from the former Chief Justice. (Shri Justice Bishambar Dayal).

(c) The matter is under consideration in consultation with the State Government.]

बीसलवास कलां रेलवे स्टेशन पर नियुक्त कर्मचारियों के लिए ओवर टाइम भत्ता

1199. श्री वीरेन्द्र कुमार सखलेचा : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

†[ ] English translation.